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# RAJYA SABHA

Thursday, the 25th March, 1971/the 4th Chaitra 1893 (Saka)

The House me at eleven of the clock, MR. CHAIRMAN :I the Chair.

# INTRODUCTION OF NEW MINISTERS

THE M1NIST1 \* OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHR[ OM MEHTA),: Mr. Chairman, Sir, I ltroduce Sardar Swaran Singh, my most respected colleague, the Minister of Exte nal Affairs, Prof. Sher Singh, the Minis t:r of Communications, and the Deputy Minister in the Ministry of Health and Family Planning, Mr. A.K. Kisku.

MR. CHAIRMAN : Calling Attention.

### REFERENCE TO BALLOT PAPERS ALLEGED TO LAVE BEEN FOUND AT CH. INDIGARH

डा॰ भाई महाबोर (दिल्ली) : श्रीमन्, ग्राज की अहम णुरू करने ने पहले में आपकी इजाजत चाहता हूं । मैं एष महत्वपूर्ण विषय की तरफ सदन का ध्यान खंचना चाहता हूं । यात के समाचार-पत्र में भी यह दिया है और यह कोई मामूली विषय नहीं है जिसको कोई दबाने की कोणिंग करे । याज के समाचार पत्न में दिया है कि चंडीगढ़ में स्लैक दैलट पेपसं पाए गए । यह सवाल ऐसा है जिसके ऊपर सारे देश के सारे लोकतन्त्व के, भविष्य पर असर पडता है...

### (Interruptions)

MR. CHAIRMAN : I am considering this matter. I dc not allow it.

डा॰ भाई महाबीर : आप अलाऊ नहीं करते हैं तो हम इस त ह से हाउस का काम नहीं चलने देंगे । श्रीमन् ये ब्लैट पेपर्स हैं जो हजारों और लाखों में बहां पर बोरियों में भर कर रखे हैं । ये कहां से आए, यह न इलेक्शन कमीशन बता सकता है न कोई बता सकता है और कल इसके ज़ूरे में सरका व्यान नहीं देती तो ... MR. CHAIRMAN : No. I do not allow it.

डा॰ भाई महावीर : श्रीमन्, कल भंडारी जी ने...

THE LEADER OF THE OPPOSITION (SHRI M.S. GURUPADASWAMY) : May I make a submission ?

SHRI A.G. KULKARNI (Maharashtra) : On a point of order.

MR. CHAIRMAN : Yes, what is your point of order?

डा० भाई महाबोर ः यह एक पार्टी के खिलाफ नहीं है । ये यहां पर कुछ बेलट पेपर्स हैं, मैं जानना चाहता हूं...

What are these ? We place them here on the Table so that the country knows and the House knows what is going on.

SHRI A.G. KULKARNI : On a point of order.

MR. CHAIRMAN : What is your point of order ?

SHRI A.G. KULKARNI : My point of order is this. Dr. Bhai Mahavir, the Jan Sangh Member, has brought some sheef of papers. I do not know what they are. They are actually trash.

(Interruption) I am making a point of order . . .

SHRI AWADHESHWAR PRASAD SINHA (Bihar) : All that he has said should be expunged.

SHRI A.G. KULKARNI : ... It is reported in the press, and it is a fact, that during elections in Delhi when some people went to cast their vote the Jan Sangh people who were posted on the booths would not allow them in. But if he said that he was going to vote for the Jan Sangh he was admitted in . . (Interruption). When the new list of voters came the Jan Sangh people said that they would not allow them to vote because their names were not there but when he said that he was going to vote for [Shri A. G. Kulkarni] the Jan Sangii he was admitted ... (Interruption)., . Let there be an enquiry . ..

DR. BHAI MAHAVIR : We are prepared to face whatever enquiry Mr. Kulkarni wants. Let there be a Commission of Enquiry . . . (Interruption)

SHRI LOKANATH MISRA (Orissa) : Sir, nothing would be lost if you kindly assure the Members that the Government would be coming out with a statement. A matter of this kind cannot be brushed aside

MR. CHAIRMAN : Without my permission nothing can be mentioned. Nothing will be recorded.

(Shri Lokanath Misra continued speaking)

SHRI M.S. GURUPADASWAMY : Sir, this is a matter of grave import.

MR. CHAIRMAN : (To be reporters) All right, you may record it.

SHRI M. S. GURUPADASWAMY : Sir, may I make a submission with your permission? This is a very serious matter. Sir, this bundle came to me only this morning.

SHRI MAHITOSH PURAKAYA-STHA (Assam) : On a point of order, Sir. Has he got your permission? He has not been permitted by you.

, SHRI M. S. GURUPADASWAMY : I do not want to indulge in things which will affect the dignity of the Chair. Sir, I would not have raised the issue if it had not been very serious. I have got a bundle of ballot papers. (Interruptions) Why don't you have patience ? I am addressing the Chair and I would like to make a few submissions. After all, we are all concerned, I think including the other side, in the proper conduct of the elections. We believe in free and fair elections. Therefore, in this background . . .

SHRI AWADHESHWAR PRASAD SINHA : This matter is being raised without the permission of the Chair. (Interruptions) SHRI M. S. GURUPADASWAMY : I got these ballot papers in the morning from Punjab, and my information is that these ballot papers were found in Government godowns. I have got only a sample.

There is a sack of ballot papers.

SHRI AWADHESHWAR PAR ASA D SINHA : What is the proof that they were found in Government godowns ? These arc all allegations. Mr. Chairman, I am on a point of order.

SHRI M. S. GURUPADASWAMY : There is no point of order. I have not made any submission . . .

SHRI AWADHESHWAR PARASAD SINHA : I am rising on a point of order. Mr. Chairman, will you please listen to me? (Interruptions) The wholesome practice of this House is that any Member who wants to raise an issue which is not on the Order Paper brings it first to your notice in your Chamber. This matter has not been brought, to your notice. (Interruptions) The time of the House is being wasted. The dignity of the House has been marred by the placing of some rubbish papers on the table of the Chamber. They should be removed.

SHRI M.S. GURUPADASWAMY: Sir, if you are kind enough to look into these ballot papers, you will find that they are regular ballot papers for the election. They are not dummy papers. The serial numbers are there.

SHRI AWADHESHWAR PARASAD SINHA : They can be printed by anybody.

SHRI M. S. GURUPADASWAMY : The name of the constituency is printed, the symbol is printed and the names are printed. These ballot papars were found in Government godowns. (Interruptions) They are not in tens or hundreds ; they are in thousands.

AN HON. MEMBER : In lakhs.

SHRI M. S. GURUPADASWAMY : Huge bundles have been found in Govern-

ment godovvns and a Government employee there sold these ^allot papers . . .

MR. CHAIR'IAN : Mr. Gurupadas-wamy . . .

SHRI M. S. GURUPADASWAMY : May I finish, S r ? These ballot papers were sold by a Government employee to a street hawker, a waste-paper purchaser there, and they were passed on to us. Now these ballot papers are the ballot papers given for electioi purposes in those constin tuencies. Now, my specific point is, if it is a fact. . .

SHRI AKBAR ALI KHAN (Andhra Pradesh) : It is not a fact.

SHRI LOKANATH MISHRA : How do you know ?

SHRI M. S. GURUPADASWAMY : That is why I am raising the issue. If it is a fact, then it will vitiate the whole election. And it will cast a grave reflection on the mode of election itself. Therefore, my submission to you is this : We are all interested in seeing that the elections are fair and proper and if these things are established, it will vitiate the whole election. Tn view of this, i demand that you should direct the Government to make an inquiry in the first ins.ance to find out what is what and if thes-- facts are proved, it will call for a judic al inquiry and that will set in motion the judicial process. Therefore, as custodian of t its House, I would like you to consider this n all its aspects and dhect the Government to make an inquiry and come befor the House wilh a statement. If they ; re genuine ballot papers, then it should b the concern of the House and it should b • the concern of the Chair to see that a higl level judicial inquiry is held to probe into the whole matter . . .

### (nterruptions)

MR. CHAIR MAN : Let me go on with the business m

SHRI M.S. GURUPADASWAMY

What is the feeling of the Chair on this? (nterruptions)

SHRI GODEY MURAHARI (Uttar Pradesh); I would like to make this submission. This is a very serious matter. It is not a light matter to be dismissed like this. If these are really true ballot papers that were issued in the constituency then the entire election will get vitiated. The entire functioning of the Parliament will come to a standstill. I would like the Government to make sure whether these are proper ballot papers or not. It may be that they are just printed and passed on to some people. I would like the Government to make an inquiry and find out the veracity of these ballot papers. If they are genuine, then it is a very serious matter and Government should come to this House with a statement on this . . .

### (Interruptions)

SHRI DEV DATT PURI (Haryana) : If there is the slightest iota of truth in the allegation that is being made, the proper forum to go into that will be the Election Commission which will set in motion judicial proceedings. You should not, therefore, allow this matter to be raised here . . .

#### (Interruptions)

DR. BHA1 MAHAVIR : What has been decided about this ?

SHRI M.S. GURUPADASWAMY : Government may be having some information about it.

MR. CHAIRMAN : You wanted to mention something and you have mentioned it.

SHRI M.S. GURUPADASWAMY : Government should make an inquiry and make a statement.

SHRI N.G. GORAY (Maharashtra) : If you are not giving permission, you meet the leaders of opposition at least in your Chamber.

MR. CHAIRMAN : Shall we spend the whole time on this?

SHRI MAHAVIR TYAGI (Uttar Pradesh) : This item not being in today's agenda, 1 can well understand the objections raised by the Treasury Benches. But will you please see the importance of it and allow this to be the first item in tomorrow's agenda as a Calling Attention?

MR. CHAIRMAN : No, no. I am not permitting... .(Interruptions).

Please sit down. I am not permitting any further discussion . . . (Interruptions)

SHRI LAL K. ADVANI (Delhi) : There is one pertinent fact . . . (Interruptions)

MR. CHAIRMAN : I am not permitting you, Mr. Advani . . .

(Interruptions)

SHRI LAL K. ADVANI : I may point out that the Election Commission itself was intrigued as to how this all happened...

MR. CHAIRMAN : All right. Please sit down now\_\_\_\_ (Interruptions)

# Mr. Advani, please sit down now . . . (Interruptions)

SHRI LAL K. ADVANI : The Election Commission itself was intrigued . . . (Interruptions)

MR. CHAIRMAN : Please sit down now.... (Interruptions). I will adjourn the House. If you carry on like this, I will have to adjourn the House . . ,

### (Interruptions)

AN HON. MEMBER : You ask the Government to make a statement . . .

MR. CHAIRMAN : I have listened to you patiently, and still you are . . . (Interruptions)

SHRI M.S. GURUPADASWAMY : Please ask the Government to make enquiries and make a statement . . . (Interruptions)

SOME HON. MEMBERS : No, no. . . (Interruptions)

SHRI N1REN GHOSH (West Bengal) : An inquiry should be made and a report made to the House . . . (Interruptions)

SOME HON. MEMBERS : You ask the Government to make a statement.

SHRI M.S. GURUPADASWAMY : If you give a direction to the Government. I don't see any reason, Mr. Chairman, why the Government should not come forward with a statement. Ask them to make a statement . . .

### (Interruptions)

SHRI NIREN GHOSH : This is not a party question. The whole thing should be probed into. The entire matter should be placed before the House. (Interruptions)

Shri M.S. GURUPADASWAMY : Let the Government take their own time and come forward with a statement in the House. We have no objection. We are equally concerned with the business of the House. But this is a more serious matter. Therefore I beg of you to ask the Government to make a statement.

## SHRI LAL K. ADVANI : Sir . . . (Interruptions)

MR. CHAIRMAN : I don't want to have a debate on this today.

SHRI ARJUN ARORA (Uttar Pradesh): Sir, on a point of order. Firstly, Sir . . . (Interruptions) SHRI PITAMBER DASS (Uttar Pradesh): If you allow me... (Interruptions)

(Interruptions)

SHRI ARJUN ARORA : Sir, I am on a point of order . . .

MR. CHAIRMAN : Just for a moment.

SHRI ARJUN ARORA : I co-operate with you.

श्री पोतास्बर दास : मैं आप की इजाजत से एक बात कहना चाहता हूं और वह यहू है कि मैं इस सवाल में तो नहीं जाना चाहता कि यह वैलेट पेपस जाली हैं, अग्ली हैं, चोरी से आये या कैसे आये . . . श्री गोडे मुराहरि या केमिकल पेपसं हैं। इस का इक्जामिनेशन हो।

श्री पीताम्बर दाहः केवल इतनी बात कहना चाहता हं कि ब्राज पेपर में भं काया है और कुछ मेम्बर्स ने भी यह बात बतायं है कि दो, चार नहीं, हजारों पेपर्स चन्डीगढ़ में एक टूकान में पाये गये हैं। मेरी इन्फार्मेजन यह है कि करीबन -60 या 70 लोग जनना के उरु दुकान के चारों तरफ गाई कर रहे हैं ताकि वैतट पेपर्स कही चले न जायं। ग्राज वहां यह स्थित है कि वे लोग दूकान को पीसफुल्ली गार्ड कर रहे हैं ब्रीर जिम की दूकान है वह भी शांति वं साथ बैठा हुआ। है । वह कहता है कि ठीक है. साप पता कर लो स्रीर जब कोई मझ से पुछेगा तो मैं बता दंगा कि यह कहां से स्राये झीर उस समय दुध का दुध झौर पानी का पानी हो जायगा । लेकिन ग्रगर हम ने इस मामले में ढील ते तो कल या परसों कुछ दूसरे एलीमेंट उस को शह दे सकते हैं, कुछ एलीमेंट गाई करने वालों को भी णह दे सकते हैं और जो ग्रां पीपुल्स स्थिति दिखायी रही है वह कल गयलेंट टर्न ले सकती है । क्योंकि एलेक्शन का मामला ऐसा है कि जिस में टेंपसं फ्रेड हैं। हम उन को कल डाउन करने की कोशिण करते रहे हैं ।

श्री क्रर्जुन क्ररोड्। ः श्राप लोगों का मोरेल बड़ा डाउन है ।

श्री पीताम्बर दास : मिस्टर ग्रर्जुन ग्ररोड़ा, हर एक स्थिति में ऐसी वात मन कहो । Just look at the gravity of the situation.

मैं यह बात कह रह था कि स्राज सेच्युयेजन बड़ी पीसफुल है। टेंपर्स फ्रेड हैं तो हम को कोशिण करनी चाहिए टु क्व देम डाउन।इम लिए इस की सरजेंसी है। स्रब यह मामला हम लोगों के सामने है। मैं स्रपील करना चाहता हूं कि इस की सच्चाई बाद में प्रकट होती रहेगी, लेकिन स्राज उन को सील कर लिया जाय । उम की इन्क्यायरी बाद में होती रहेगी।

SHRI A.G. CULKARNI :Sir, the number itself is on the backside of the ballot paper.

MR. CHAIRMAN : I will || i not decide these matters h re.

SHRI ARJUN ARORA : Sir, give me only one minute.

Sir, I welcome this suggestion of Dr. Mahavir that let the Supreme Court decide the issue. He should know that there is the provision of Election Petition and appeal against the Tribunal's Award can go to the Supreme Court. Dr. Mahavir and his friends have the option to go to a court of law ' and ultimately get a verdict of the Supreme Court as far as the fairness or otherwise I of the Election is concerned.

These friends are deceiving only themselves when they say that the elections were not fair.

MR. CHAIRMAN : I do not want any debate.

SHRI ARJUN ARORA : Sir, a very serious thing has been said by Mr. Pitamber Das which is an incitement to violence. He said that if the Government does not do anything today, people in Chandigarh, the defeated Jan Sangh people in Chandigarh, may resort to violence. Sir, I take objection to Mr. Pitamber Das using the floor of this House to indirectly incite his supporters at Chandigarh and elsewhere to resort to violence. That proves that it is Jan Sangh and even people like Mr. Pitamber Das who are soft-spoken and learned, who are inciting the people to which leads to communal and other disturbances.

MR. CHAIRMAN : This is not a place for this. Adopt legal procedure if you want.

श्वी लाल ग्राडवारगी : सभापति जी, ग्राप की अनुमति के बिना जो बोल रहे हैं वह तो वोल सकते हैं, लेकिन मैं ग्राप से ग्रनुमति मांग रहा हं इस लिए ग्राप मुझे मान कर रहे हैं।

MR. CHAIRMAN : No, no. I have given you fullest opportunity.

SHRI LAL K. ADVANI : 1 have been seeking your permission and only because I have been seeking your permission, I am

[Shri Lai K. Advani]

being penalised and Members from that side, without their asking for permission are speaking.

- MR. CHAIRMAN : All right, you finish now.

SHRI LAL K. ADVANI : Sir, this morning, after reading the reports, I had occasion to talk to the Deputy Election Commissioner, Mr. Jacob. We have not raised it without first verifying from the Election Commission about these ballot papers and he himself could not explain. Under the law, this is not a question of potition. Under the Representation of the People Act, it is incumbent, it is obliga tory for the Government to maintain the safe custody of ballot papers. And those ballot papers are kept to be sealed and have to be destroyed only after a particular time. They cannot be sold as rubbish as they have been sold now. As Presiding Officer you are very right in saying \_

MR. CHAIRMAN : Please finish now. अब आप खत्म करिये, आपने एक मिन्ट के लिये कहा था।

SHRI LAL K. ADVANI : You are very correct in saying that you are not to sit in judgement on this issue. But my submission is that when a large section of the House feels agitated and concerned about an issue it is the duty of the Presiding Officer to call upon the Government to explain its position. The minimum that you can do is to ask the Government to explain the position as to why this has happened. This is the minimum you must do today.

SHRI KRISHAN KANT (Haryana) : Mr. Chairman, Sir, . . .

MR. CHAIRMAN : Now no more please.

SHRI KRISHAN KANT : Just one minute, S ir.

MR. CHIRMN : All right. This will be the last.

SHRI N.G. GORAY : Sir, why do you not allow me '.' I have been waiting for a chance.

MR. CHAIRMAN : If the Members want to take the whole day on this issue only, all right, I will go and sit in my Chamber. {Interruptions) The same things are being repeated..

SHRI N.G. GORAY : I never stand to obstruct the proceedings of the House. I am trying to help you.

श्री जगदम्बी प्रसाद यादव (बिहार) : यहां प्रजातन्त है ग्रौर प्रजातन्त्र को कायम रखना है, प्रजातन्त्र को कायम रखने में ग्रापको मदद करनी चाहिये।

SHRI KRISHAN KANT : Sir, the first thing is if they want to raise a very important issue like bogus ballot papers without your permission, nothing should be allowed to go on record. If you had not given permission, these things should not be allowed to go on record. These defeated parties, which have been routed in the election, want to use this House as a forum to propagate false things . . .

श्री जगदम्बी प्रसाद यादव : इनमें प्रमाण की क्या बात है । वैलेट पेपर कहां से ग्राया है, ग्राप इसका जवाब दीजिये ।

श्री लाल आडवागी : आप इसका जवाब दीजिये।

श्री कृष्ण कान्त : मैंने ग्रापको सुन लिया है, ग्राप हमें क्यों नहीं सुनते ?

श्री जगदम्बी प्रसाद यादव : ग्राप तो हल्ला करने वालों में थे ।

SHRI KRISHAN KANT : If what the Opposition says is correct, then the best course for them is to go to your Chamber, convince you about the authenticity of what they are saying, and then if you permit the matter to be raised here, they can do so, because. . .

श्री जगदम्बी प्रसाद यादव : इतने सारे बोगन बैलेट पेपसं हैं ग्रोर उनसे भी सैटिसफाइड नहीं हैं, संतृष्ट नहीं है । SHRI KRISHA M KANT : .... on the back of the ballo papers which they have brought here if > you see the numbers and other things are o' two types for the same constituency. Th number here is written so and so and the I the figures are different. All this shows th; t they are fictitions ballot papers and the ( pposition wants to use this House as a forum for propagating false things.

MR. CHAIRM AN : Now let us proceed with the business.

SHRI KRISHA N KANT : Sir, whatever has happened u Jay should not go on record because ii their defeatist mentality they want to utise this House for propagating false things. So whatever they have said should not be allowed to go on record. I want o know from them as to how, if everything was bogus, Mr. Morarji Desai got electe. to the Lok Sabha. I want to know ho\* the Maharani of Gwalior and Rajkumar -'aj payee got elected to the Lok Sabha.

MR. CHAIRMAN : Now please sit down.

SHRI KRISH/.N KANT : So, Sir, the Government shoi !d not take note of whatever they have said because it is all fictitious andboius. Till they have satisfied you and till you pi rmit them, nothing should be allowed.

MR. CHAIRN AN : All right. Let us proceed with the business.

SHRI M.S. GURUPADASWAMY : Sir, what is your decision ?

MR. CHAIRN AN : I am not going to give any verdict.

SHRI M.S. GURUPADASWAMY : Why not ?

MR. CHAIRMAN : I am not satisfied that I have any power in election matters to give any direc on.

SHRI M.S. GURUPADASWAMY: I am very sorry

MR. CHAIRMAN : I have called the Minister. Please sit down. I have told you that I am not satisfied. I have no power to issue any direction to the Election Commission. They know their responsibilities.

SHRI M.S. GURUPADASWAMY : I have to say that the Chair is not responding to our request. We are very sorry and we cannot stay in this House and seeing this attitude of the Chair, we are walking out.

{Some hon. Members walked out of the Chamber)

VSHRI GODEY MURAHARI : I request you to allow the Government to make a statement. You are not responding.

MR. CHAIRMAN : Let us see what he says.

SHRI GODEY MURAHARI : He is going to say about the Calling Attention.

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH) : I was going to say something about it but if they do not want to hear, it is all right.

I have been listening painfully to this presentation of their grievance. It is surprising that the whole background is forgotten that the counting in Punjab and elsewhere started on the 10th and most of the results were formally declared on the 11th. After 13 days they flaunt certain pieces of paper which they say are valid papers and they are asking the Government to make enquiries. It should be clearly understood that the whole conduct of elections is controlled by the Chief Election Commissioner and if they have any matter to raise, it is for them to go rather to the Commissioner Election and start proceedings by way of election petition and the rest.

The basic thing which has to be remembered in this connection is that these pieces of paper that are just shown about here purport to be about from Taran Taran or may be other places in Punjab. It has to

[Sardar Swaran Singh] be remembered that the Punjab Administration is not a Congress Administration. It is an Akali Administration. They are supposed to be in charge of all these papers. I do not see what is the relevance or merit in raising the point except to say something in order to boost the sagging morals of their own people, having been defeated at the polls. They are inventing one reason or the other to bolster up the morale of their supporters. In this matter, therefore, there is nothing for us to enquire into. The results were declared on the 12th. None raised any objection at the time of counting. Certain procedures are laid down in the matter of counting and the rest and anything that is just thrown about is just waste paper. We refuse to look at it. That is the hard reality.

SHRI GODEY MURAHARI : The Government should make proper enquiries and if it is found to be false, they should come and say that the ballot papers are fictitious.

^HRI CHANDRA SHEKHAR (Uttar Pradesh) : It is a wrong way of dealing with such problems. You allow the Opposition to raise their point and after that you tell us to keep quit about it because the Government has nothing to do with the election procedure. That is for the Election Commission and they should go to the Election Commission. You go to the Election Commission. The Election Commission is totally autonomous. They can take any view about it. These people are frustrated, dejected people, we have got every sympathy for them.

SHRI NIREN GHOSH : The question is not whether the Government is concerned but this Parliament is certainly concerned wilh the elections.

SHRI CHANDRA SHEKHAR : This is peculiar logic. We do not know what are the circumstances. Now that they have been routed they are demanding all sorts of things. Before the counting no doubt was raised by these people. At the time of counting no doubts were raised but after the total result has been announced these people have entertained all kinds of doubts that chemicals have been used and my friend, Mr. Godey Murahari . . .

SHRI GODEY MURAHARI : I do not subscribe to that but do make enquiry into this.

SHRI CHANDRA SHEKHAR : 1 do not know whether he is a follower or disciple or leader, but . . .

SHRI LOKANATH MISRA : Mr. Chandra Shekhar is wrong. One of his leaders, Dr. Hare Krushna Mahatab, has lodged a FIR in the police station two days back and has deposited ten of these ballot papers saying that false ballot papers have been circulated.

SHRI CHANDRA SHEKHAR : Mr. Chairman, about individual cases I do not know. And I shall never recognise Dr. Hare Krushna Mehatab as my leader. He may be their leader, I do not know.

SHRI LOKANATH MISRA : But facts are otherwise.

SHRI CHANDRA SHEKHAR : Individual cases may be there, whether it is Dr. Hare Krushna Mahatab or Mr. Singh Deo or Mr. Rajnarain or Mr. Morarji Desai, for every body the doors of the Election Commission are open and we have nothjng to do with it.

MR. CHAIRMAN : All right ; now let us go on.

SHRI GODEY MURAHARI : Sir, in view of the unhelpful attitude we shall also stage a walk-out.

(Some hon. Members left the Chamber)

SHRI N. G. GORAY : Sir, 1 am really sorry that this question is being treated as if it was between those who are victorious and those who were defeated. 1 belong to a party which was defeated but I have no grudge against those who became victorious. The whole point is whether the presentation of so many papers in thousands does not raise a prima facie case which should be investigated at 1 which should be gone into. To sa; that this is bogus, this is propaganda >y defeated parties just to create doubts I the minds of the people, I think, does i at solve the issue.

SHRI CHA-JDRA SHEKHAR : They are not ballot papers. A man like my friend, Mr. Goray, should know that no ballot paper i: valid unless and until it is signed by the Returning Officer. I do not know how you can say it is a ballot paper unless i. is signed by the proper authority.

SHRI N. G. GORAY : 1 want to point out only this. You say, go to the Election Commission. All right; we go to the Election Commission, but does it mean that this Parliament cannot take any cognisance of this when thousands of gunny bags of such papers are presented here? I want to raisi this question as to whether or not this Parliament has at least the authority to s say lhat this is something that needs to be irvestigated. 1 am not saying that because 1 am defeated or because Mr. Chandra Shekhar's party has come out victorious. Every time you say, because you arc defeaed you are saying all these things. It is . II right that we are defeated but can we not. . .

SHRI CHANDRA SHEKHAR : If you are satisfied that they are genuine papers only then it a B be taken up.

SHRI N.G. GORAY : I do not know.

SHRI CHANDRA SHEKHAR : You do not know and you are talking about it. i say no I 'allot paper can be treated as genuine unless: s and until it is signed by the Presiding Officer and this is known to everybody. Not a single paper is signed by any Presiding Officer and yet a hue and cry is being raised i the House. I do not understand this at ill. Prima Jacie it is wrong, it is bogus, i is invalid and there is no seriousness in it.

MR. CHAIRMAN : We shall now take up Calling Attention.

SHRI MAHAVIR TYAGI : One thing I have to submit in all humility. They may be bogus, they may be . . .

MR. CHAIRMAN : No, no. Let us get on with the business.

SHRI MAHAVIR TYAGI : . . . anything but should not the Government undertake to hold an enquiry to clear it up?  $\$ 

## CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

### REPORTED DECISIONS OF THE U.K. GOVERN-MENT TO SELL HELICOPTERS AND OTHER WEAPONS TO SOUTH AFRICA

SHRI M. K. MOHTA (Rajasthan) : Sir, I beg to call the attention of the Minister of External Affairs to the reported decision of the U.K. Government to sell helicopters and other weapons to South Africa even before the Eight Member Study Group, appointed at the Commonwealth Prime Ministers' Conferecne held recently at Singapore, had undertaken any study on the subject.

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH) : Mr. Chairman, Sir, all aspects of the situation arising out of the proposed supply of arms by Britain to South Africa were considered at great length at the Commonwealth Pime Ministers' Conference held in Singapore in January, 1971. The debate at one stage threatened to break up the Commonwealth. In this context, it was decided to set up a Study Group of 8 Members, consisting of Canada, Jamaica, U.K., Nigeria, Kenya, India, Malaysia and Australia. The Study Group was to consider the factors affecting the security of the maritime trade routes in the South Atlantic and the Indian Ocean, and report back to the Heads of Government. India accepted membership of the Study Group on the understanding that the question would be considered in relation to its impact on the Commonwealth. Although Britain, like other members of the Commonwealth, had the right to take such action as was